

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2035/2016
M.A. No. 1403/2018

New Delhi, this the 24th day of April, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Surinder Pal Tanwar, Aged 62 years,
S/o Late Shri Chhote Lal
Designation : AE
R/o House No.WZ-80, Naraina,
New Delhi-28.

.. Applicant

(By Advocate: Shri K.L. Manhas)

Versus

1. South Delhi Municipal Corporation
Through its Commissioner,
Civic Centre, New Delhi.
2. The Additional Deputy Commissioner (Engg.)
South Delhi Municipal Corporation
Civic Centre, New Delhi.
3. The Deputy Commissioner,
Central Zone,
South Delhi Municipal Corporation,
Lajpat Nagar, New Delhi. .. Respondents

(By Advocate: Shri S.N. Verma)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel
for the applicant, while producing an Office Order dated 18.04.2018

of the respondent – SDMC, submits that the relief claimed in the O.A. has already been granted.

2. In the circumstances, the O.A. is disposed of, as no further orders are necessary. If the applicant is still having any other grievance, he may make appropriate representation and the respondents shall consider the same within a reasonable time.
3. Pending MA 1403/2018 also stands disposed of. No order as to costs.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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